

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. Stamp No. N-5 of 1991 198
 T.A. No. (O.A. 14/91)

DATE OF DECISION 10-1-1991

Yeshwant

Petitioner

Shri M.M. Sudame

Advocate for the Petitioner(s)

Versus

Union of India & 3 others Respondent

-- Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. D.SURYA RAO, MEMBER (JUDICIAL).

The Hon'ble Mr. P.S. CHAUDHURI, MEMBER (ADMN.).

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Ys*
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? *Ys*

D. Surya Rao
 (D.SURYA RAO)

P.S. Chaudhuri
 (P.S.CHAUDHURI)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL : NEW BOMBAY
CIRCUIT BENCH AT NAGPUR

Stamp No. N-5 of 1991

Original Application No. 14 of 1991

Between: -

Yeshwant .. Applicant

and

1. Union of India through Secretary, Ministry of Home Affairs, North Block, New Delhi.
2. Director-General (Civil Defence), Ministry of Home Affairs, Govt. of India, Express Building, 2nd Floor, New Delhi.
3. Director (Prisons & Civil Defence), Ministry of Home Affairs, Express Building, 2nd floor, New Delhi.
4. Director, National Fire Service College, Civil Lines, Nagpur.

.. Respondents

CORAM:

THE HONOURABLE SHRI D.SURYA RAO, MEMBER (JUDICIAL).
THE HONOURABLE SHRI P.S.CHAUDHURI, MEMBER (ADMN.).

Appearance:

For the Applicant : Shri M.M.Sudame, Advocate.

For the Respondents : Shri Nil

ORAL JUDGEMENT

DATED: 10-1-1991

(AS PER HON'BLE MEMBER (A) SHRI P.S.CHAUDHURI)

1. This application under section 19 of the Administrative Act 1985 was filed on 8.1.1991. In it the applicant, who is working as Accountant in the office

.../...

Shri M.M.Sudame

(5)

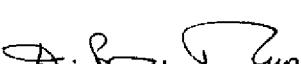
of the 4th respondent, is challenging the recruitment rules for appointment to the post of Administrative Officer in the office of the 4th respondent.

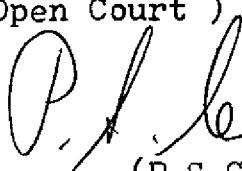
2. We have heard Shri M.M.Sudame, learned Counsel for the applicant.

3. It is fairly admitted by Shri Sudame, learned Counsel for the applicant, that the applicant has submitted a representation in this regard only on 17.12.1990 and that representation is yet to be decided. In view of this we do not hesitate in holding that this application is premature in terms of section 20 of the Administrative Tribunals Act of 1985.

4. The application is accordingly summarily rejected under section 19 (3) of the Administrative Tribunals Act, 1985. The applicant is, however, at liberty to approach this Tribunal afresh if he remains aggrieved after his appeal is finally decided or if it is not decided within the period prescribed under the above mentioned section 20 of the A.T. Act. In the circumstances of the case, there will be no order as to costs.

(Dictated in Open Court)


(D.SURYA RAO)
MEMBER (JUDICIAL)


(P.S.CHAUDHURI)
MEMBER (ADMINISTRATION)

Date: 10-1-1991